

ITEM NO.21

COURT NO.14

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.15697/2022

(Arising out of impugned final judgment and order dated 14-06-2022 in FAO No. 14/2022 passed by the High Court of Kerala at Ernakulam)

PULIMOOTTIL SILKS

Petitioner(s)

VERSUS

RADHAKRISHNAN PUTHEN VEEDU NARAYANAN

Respondent(s)

(FOR ADMISSION)

Date : 19-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. Neeraj Kishan Kaul, Sr. Adv.

Mr. Benoy K. Kadavan, Adv.

Mr. A. Karthik, AOR

Mr. Arsh Khan, Adv.

Ms. Smrithi Suresh, Adv.

Ms. Aarzo Aneja, Adv.

Ms. Shilpa Ohri, Adv.

For Respondent(s)

Mr. V. Chitambaresh, Sr. Adv.

Mr. M. Gireesh Kumar, Adv.

Mr. Ankur S. Kulkarni, AOR

Mr. C. Govind Venugopal, Adv.

Ms. Puspita Basak, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned Senior counsel appearing for the petitioner and perused the material placed on record.

Issue notice.

Mr. V. Chitambaresh, learned Senior counsel, assisted by Mr. Ankur S. Kulkarni, learned Advocate-on-Record, who is on

caveat, accepts and waives formal notice on the sole respondent.

Keeping in view the fact that the High Court has directed the Trial Court to decide the dispute in trade-mark within a period of 8 months and the suit proceedings have progressed to some extent, we stay the impugned Order passed by the High Court of Kerala at Ernakulam and allow the ad-interim injunction granted by the Trial Court to operate till the adjudication of the Civil Suit.

During this interregnum, the respondent shall be permitted to use the trade-mark "Pulimoodu textiles".

It is, however, clarified that we have not expressed any views on the merits of the case and all the issues shall be decided by the Trial Court as per its own merits and in accordance with law.

The Special Leave Petition is disposed of in the above-terms.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
COURT MASTER (NSH)